



\$~29

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 11/2023**

**STAR INDIA PRIVATE LIMITED. & ANR.**

..... Plaintiff

Through: Mr. Raunak Das Sharma and  
Ms. Rimjhim Tiwari,  
Advocates

versus

**LIVE4WAP.CLICK & ORS.**

..... Defendant

Through: Mr. Parva Khare, Adv. for  
D-14 (8451043583)  
Mr. Ajay Gupta, Adv. for  
D-29 (9811370966)

**CORAM:**

**SIDHARTH MATHUR (DHJS), JOINT REGISTRAR  
(JUDICIAL)**

**ORDER**

**09.08.2023**

%

List the matter before Hon'ble Court on the date  
already fixed i.e. **07.11.2023**.

**I.A.No. 14820/23 (Application on behalf of the plaintiffs  
under Order I Rule 10 CPC seeking impleadment of  
additional rogue websites (notified on affidavit) engaged  
in infringing activities as defendants in the instant suit)**

The plaintiff is seeking to implead defendants no. 31  
to 117, which are the rogue website(s) illegally distributing  
the copyrighted content of the plaintiff. The existence of  
these website(s) have come to the notice of the plaintiff on  
their own. There is no need to issue notice to these  
website(s). It is a matter of common knowledge that such  
rogue website(s) do not have a permanent physical/digital  
address where the notice could be dispatched. These kind of



rogue website(s) exists within the large ecosystem of the internet and simply disappears after being caught or noticed. They then usually crop up again with another web address(s) and the cycle is once again repeated. Be that as it may, the application is allowed thereby impleading the defendants no. 31 to 117.

*The concerned domain-name registrar(s) shall provide the relevant details of these defendants to the plaintiff, who shall thereafter file the amended memorandum of parties.*

**SIDHARTH MATHUR (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**AUGUST 9, 2023/PU**

*Click here to check corrigendum, if any*